GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:146
ANSWERED ON:08.08.2012
PENALTY ON UNDERSTATING REVENUE

Bapurao Shri Khatgaonkar Patil Bhaskarrao; Chitthan Shri N.S.V.; Gaikwad Shri Eknath Mahadeo; Paranjpe Shri Anand Prakash

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has taken note of understating of revenues and payment of less statutory levies by mobile firms;
- (b) if so, the amount imposed on each mobile phone company, company-wise by the Government/DoT; and
- (c) the reaction of the telecom service providers thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

- (a) & (b) Yes Madam. The details of amounts imposed on mobile companies in the current financial year are furnished at Annexure -1.
- (c) M/s. Sistema Shyam and M/s Videocon Telecom. Ltd. have submitted representations for revision of demands issued by the Department.

Financial Bank Guarantee amount of Rs. 5 (Five) Crores in respect of Bihar Service Area of M/s Loop Telecom Ltd. has been encashed since the firm has not paid the amount imposed by the Department.

Encashment of Financial Bank Guarantee in respect of M/s S. Tel. Pvt. is sub judice.

Annexure-I

Details if amounts imposed on mobile phone companies in the year 2012-13

Name of Company Amount imposed (Rupees)

M/s. S. Tel Pvt. Ltd 141126739 M/.s Videocon Telecom Pvt Ltd. 98197007 M/s Sistema Shyam Teleservices 537504886 M/s Loop Telecom Ltd. 20707376

Grand Total 797536008